

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Coordinator, Mediation Monitoring Committee)

To

All Principal District and Sessions Judges,  
J&K State.

No: 34/mmc

Dated: 12/9/2017


Sub:- Maintaining Register at each Mediation Centre for taking  
feedback from the parties.

Sir/Madam,

As per the directions of MCPC Hon'ble Supreme Court of India, maintenance of register at all the Mediation Centres in the State for taking feedback of the parties appearing for mediation is required. Further, there is requirement to add a column in the Mediation Register asking the party whether he/she has no objection in sharing their story.

You are requested to do the needful in the light of aforesaid directions of MCPC Hon'ble Supreme Court of India in your respective districts.

Yours sincerely,

  
(Puneet Gupta) 12/9/17  
Coordinator